

HIGH COURT OF DELHI : NEW DELHI

No. 65 /Rules/DHC

Dated: 29/08/2019

Copy of Notification No. 680/Rules/DHC dated 23.09.2019, as published in Delhi Gazette Extraordinary, Part IV, No. 179 (NCTD No. 145) dated 26.08.2019 regarding one-time process fee payable at the time of filing of the suit / written statement, is hereby circulated for information.

(SIDHARTH MATHUR)
JOINT REGISTRAR (JUDICIAL) (RULES)

Endst. No. 474-505 /Rules/DHC/2019

Dated: 29/08/2019

Copy forwarded for information and necessary action to:-

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue, Institutional Area, New Delhi- 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049
17. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
18. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
19. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
20. The Secretary, Supreme Court Legal Services Committee
21. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
22. The Secretary, Delhi High Court Legal Services Committee.
23. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions on the website of Delhi District Court.
24. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
25. All Registrars/OSDs/Joint Registrars/Deputy Registrars/Assistant Registrars.
26. Deputy Registrar-cum-P.A. to Registrar General, Delhi High Court.
27. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
28. Assistant Registrar (Library), Delhi High Court.
29. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
30. Administrative Officers (Judicial)/Court Masters, Delhi High Court.
31. Librarian; Judges Library, Tis Hazari Courts/Patiala House Courts/Karkardooma Courts/Rohini Courts/ Dwarka Courts/Saket Court Complex.
32. Guard File.

(S.S. BHATNAGAR)
DEPUTY REGISTRAR (RULES)

**OFFICE OF THE DISTRICT & SESSIONS JUDGE
CUM SPECIAL JUDGE(PC ACT)(CBI)
ROUSE AVENUE COURT COMPLEX, NEW DELHI.**

No.F.5(1)/RACC/Gaz./2019/11893-11956

Dated, Delhi the 04/09/19

Copy forwarded for information and necessary action to:-

1. All the Judicial Officers, Rouse Avenue Court Complex, New Delhi.
2. All the Branch In-charges, Rouse Avenue Court Complex, New Delhi.
3. The Director, Directorate of Prosecution, Govt. of NCT of Delhi, THC, Delhi.
4. The Director, Directorate of Prosecution, CBI/ACB(GNCTD), RACC, New Delhi.
5. The P.S./Reader to the Ld. District & Sessions Judge, RACC, New Delhi.
6. The Lock-up In-charge, RACC, New Delhi.
7. The Web-site Committee, Tis Hazari Courts, Delhi.

(Anju Bajaj Chandna)
Officer In-charge (Judl.)
For District & Sessions Judge
cum- Special Judge(PC Act)(CBI)
Rouse Avenue Courts, New Delhi.

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 680/Rules/DHC

Dated : 23.08.2019

Hon'ble the Chief Justice and companion Judges have been pleased to resolve that in terms of Rule 2, Chapter-VI of the Delhi High Court (Original Side) Rules, 2018, one-time process fee of Rs. 1,000/- for plaintiff(s) and Rs. 500/- per defendant shall be payable at the time of filing of the suit and the written statement respectively.

Further, it is clarified that one-time process fee shall not include any other incidental levies / fees such as diet money for witnesses, filing of registered covers etc.

The above fee shall be chargeable w.e.f. 01.09.2019.

BY ORDER OF THE COURT

Sd/-

(DINESH KUMAR SHARMA)
REGISTRAR GENERAL

Notification stands published in Delhi Gazette Extraordinary, Part IV, No. 179 (NCTD No.145) dated 26.08.2019